

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT

*(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2.	Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet Chennai, Tamil Nadu – 600015
3.	URL of website	<i>Not Available</i>
4.	Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5.	Installed capacity of main products/ services	2x150 MW coal-based power plant
6.	Quantity and value of main products/ services sold in last financial year	INR 208.27 Cr
7.	Number of employees/ workmen	50 employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The eligibility criteria is mentioned in the detailed Expression of Interest process document available on Google Drive Link: https://drive.google.com/drive/folders/1d5xSunQ2ZTDS-0NNc2KcXjieNop8s-fo?usp=share_link
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	OR can be sought by email to cirp.bvpl@gmail.com
10.	Last date for receipt of expression of interest	25 January 2023 (Revised)
11.	Date of issue of provisional list of prospective resolution applicants	04 February 2023 (Revised)
12.	Last date for submission of objections to provisional list	09 February 2023 (Revised)
13.	Process email id to submit EOI	cirp.bvpl@gmail.com

Hitesh Goel
IBBI/IPA-001/IP-P01405/2018-2019/12224

Hitesh Goel

Hitesh Goel

Interim Resolution Professional for Bhadreshwar Vidyut Private Limited

Registration No.: IBBI/IPA-001/IP-P01405/2018-2019/12224

Address - C4/1002 The Legend Apartments, Sector 57, Gurgaon, Haryana, 122011

Date: 17 January 2023

Place: New Delhi



ManipalCigna Health Insurance Company Limited (Formerly known as CignaTTK Health Insurance Company Limited)
Corporate Identity Number: U66000MH2012PLC227948.
Registered Office: 4th Floor - Unit No. 401/402, Raheja Titanium, Off. Western Express Highway, Goregaon (East), Mumbai - 400 063. Maharashtra, India. IRDAI Regn. No. 151 T : +91 22 61703600.

Website: www.manipalcigna.com Email: customercare@manipalcigna.com

NOTICE OF RELOCATION OF THE MANIPALCIGNA HEALTH INSURANCE COMPANY LIMITED NAGPUR BRANCH OFFICE

Please note that with effect from 20th March 2023 our Nagpur Branch Office is shifting:

From:
148, 3rd Floor, Thapar Enclave, Ramdaspath, Maharagbagh Road, Nagpur 440010, Maharashtra, India

To:
Unit no: 9/SI/2, 6th Floor, Landmark Building, Wardha Road, Ramdaspath, Nagpur 440010, Maharashtra, India.

Place : Nagpur
Date : 17th January 2023

FORM G (REVISED)

INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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Sd/-
Hitesh Goel
Interim Resolution Professional for Bhadreshwar Vidyut Private Limited

Registration No.: IBB/PA-001/IP-P01405/2018-2019/12224
Date : 17 January 2023
Place : New Delhi

Address - C4/1002 The Legend Apartments, Sector 57, Gurgaon, Haryana, 120011

GENERIC ENGINEERING CONSTRUCTION AND PROJECTS LIMITED
Registered office: 201 & 202, Fitwell House, 2nd Floor, Opp Home Town, LBS Road, Vikhroli West, Mumbai – 400083, Maharashtra, India
CIN: L45100MH1994PLC082540
Email Id: geninfo@gcepl.com **Website:** www.gcepl.com **Phone No:** 022-25780272

NOTICE OF EXTRA ORDINARY GENERAL MEETING, E-VOTING INFORMATION AND CUT-OFF DATE

NOTICE is hereby given that Extra- Ordinary General Meeting ("EOGM") of the Shareholders of **Generic Engineering Construction and Projects Limited ("the Company")** is scheduled to be held on **Tuesday, February 07, 2023 at 11:30 A.M** through Video Conference ("VC") /Other Audio Visual Means ("OAVM"), to transact the businesses as set out in the Notice convening EGM of the Company in compliance with all the applicable provisions of the Companies Act, 2013 and Rules made thereunder and Securities and Exchange Board of India ("SEBI") (Listing Obligation and Disclosure Requirement) Regulations, 2015 read General Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 5, 2020, Circular No. 02/2021 January 13, 2021, Circular No. 19/2021 dated December 8, 2021, Circular No. 21/2021 December 14, 2021 and Circular No. 02/2022 May 5, 2022 and Circular No. 10/2022 dated December 28, 2022 issued by Ministry of Corporate Affairs ("MCA") (collectively referred as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 issued by Securities and Exchange Board of India ("SEBI Circular"). The venue of the meeting shall be deemed to be the registered office of the Company situated at 201 & 202, Fitwell House, 2nd Floor, Opp Home Town LBS Road, Vikhroli (West), Mumbai City – 400083, Maharashtra, India.

Due to applicable circulars and difficulties involved in dispatching physical copies, the Notice convening the EOGM has been electronically sent only to the Members to all the shareholders whose e-mail IDs are registered with the Company/ Depository Participant(s). The aforesaid documents are also available on the Company's website at www.gcepl.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively as well as on the website of Central Depository Securities Limited ("CDSL") at www.cdslindia.com. Further, as per the aforesaid circulars, appointment of proxy has been dispensed with for the EGMs to be conducted in electronic mode. Accordingly, the Attendance Slip and Proxy Form have not been annexed to the Notice.

Instruction for attending the EOGM through VC/ OAVM
The Members can join the EOGM in the VC/ OAVM mode within 15 minutes before and after the scheduled time of the commencement of the meeting by following the procedure mentioned in the EOGM Notice. The attendance of the Members participating in the EOGM through VC/ OAVM will be counted for the purpose of ascertaining the quorum under Section 103 of the Act.

Instruction for remote e-voting and e-voting during the EOGM:
Pursuant to the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015, and Regulation 44 of the SEBI (Listing obligation and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility of "e-voting" to Its Shareholder, to enable them to cast their votes on the resolutions proposed to be passed at the EOGM, by electronic means. The Company has engaged the service of Central Depository Services (India) Limited ("CDSL"), who will provide the e-voting facility of casting votes to a Shareholder using remote e-voting system (e-voting from a place other than venue of EOGM) ("remote e-voting") as well as e-voting during the EOGM ("e-voting at the EOGM"). A person whose name is recorded in the Register of Member or in the Register of Beneficial Owners Maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting or e-voting at the EOGM.

Details of e-voting schedule are as under:
1. The cut-off date, for determining the eligibility to vote through remote e-voting or through e-voting system during the EOGM: **Friday, January 27, 2023.**
2. Date & time of Commencement of E-Voting: **Friday, February 03, 2023 at 09:00 A.M. (IST)**

3. Date & time of end of E-voting: **Monday, February 06, 2023 at 05:00 PM. (IST)**
The remote e-voting module shall be disabled by CDSL for voting thereafter and remote e-voting shall not be allowed beyond the said date and time. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change subsequently. Only those Shareholders, who will be present at the EOGM through VC/OAVM facility and who would not have cast their vote by remote e-voting prior to the EOGM and are otherwise not barred from doing so, shall be eligible to vote through e-voting system at the EOGM. Shareholder who have voted through remote e-voting will be eligible to attend the EOGM and their presence shall be counted for the purpose of quorum, however such Shareholders shall not be entitled to cast their vote again at the EOGM.

Manner of registering/ updating E-mail Address:
Shareholder who have still not registered their e-mail ID for obtaining login credentials for e-voting are requested to get their email ID registered, as follows:

- For Member holding shares in Physical form-** Please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to Company/RTA at cs@gcepl.com or info@satellitecorpate.com
- For Members holding shares in Dematerialized form-** Please provide Demat account details (CDSL-16-digit beneficiary ID or NSDL-16-digit DPID + CLID), Name, Client master or copy of Consolidated Account Statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to Company/ RTA at cs@gcepl.com or info@satellitecorpate.com
- The Company/ RTA shall co-ordinate with CDSL and provide the login credentials to such Shareholders

Any person who acquires shares & becomes a member of the Company after sending ID the notice of the EOGM and holds shares as on cut-off date may obtain the login ID and password for remote e-voting by sending a request to CDSL at helpdesk.evoting@cdslindia.com or may contact the toll-free number provided by CDSL 1800-200-5533. A person who is not a Member as on the cut-off date should treat the Notice of the EOGM for the information purpose only.

If you have any queries or issues regarding attending of EOGM & e-voting from the e-voting system, you may refer the FAQs and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk@evoting@cdslindia.com or contact Mr. Rakesh Dahi (022-23058542/23058543/23058738)

For Generic Engineering Construction and Project Limited
Sd/-
Place: Mumbai
Date: 16/01/2023

Khushboo Agarwal
Company Secretary and Compliance Officer
Mem. No. A55345

DELHI JAL BOARD : GOVT. OF N.C.T. OF DELHI
OFFICE OF THE ADDITIONAL CHIEF ENGINEER (M)-9
COMMAND TANK NO. 4, SEC-20, DWARKA, NEW DELHI-110075.
Press N.E.T- No: 62 (2022-23)/EE (F) M-9

S. N.	Name of work	Amount Put to Tender	EMD (Rs.)	Date of release of tender in e-procurement solution	Last date / time receipt of tender through e-procurement solution
1-	Improvement of water supply by P/L-200 mm dia HDPE pipe (PE100 PN 6 conforming to IS4984) for Raghu Nagar and Syndicate Enclave in Dabri ward in Dwarka AC-33 under AEE(M)-33 (Re-invite)-2 (Tender I.D. No. 2023_DJB_234823_1)	Rs.-65,14,216/-	Rs. 1,30,300/-	13-01-2023	27-01-2023
2-	Improvement of water supply by P/L-110 mm dia od HDPE water line and repl. of 100 mm dia water line in C-block Dabri extension in Dwarka assembly constituency (AC-33) under AEE(M)-33 Dwarka (Re-invite)-2 (Tender I.D. No. 2023_DJB_234823_2)	Rs.-71,26,436/-	Rs. 1,42,600/-	13-01-2023	27-01-2023

NTT along with all the terms & conditions is available on DJB Web Site <https://govtprocurement.delhi.gov.in>. Sd/-
ISSUED BY PRO (WATER) (Satish Kumar)
Advt. No. J.S.V. 451 (2022-23) EXECUTIVE ENGINEER (T/M)-9
STOP CORONA "Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
Tel.: +91 22 2652 5000, **Fax:** +91 22 2652 8100, **Website:** www.iciciprurf.com,
Email id: enquiry@iciciprurf.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. **Tel.:** 022 2685 2000 **Fax:** 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential All Seasons Bond Fund and ICICI Prudential Medium Term Bond Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on January 19, 2023*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) ^{\$#}	NAV as on January 13, 2023 (₹ Per unit)
ICICI Prudential All Seasons Bond Fund		
Quarterly IDCW	0.2079	11.6499
Direct Plan – Quarterly IDCW	0.2332	11.9369
ICICI Prudential Medium Term Bond Fund		
Quarterly IDCW	0.1658	10.7385
Direct Plan – Quarterly IDCW	0.1900	11.3121

§ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any

***** or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Place: Mumbai
Date : January 16, 2023
No. 005/01/2023
Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprurf.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.iciciprurf.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

MAGNUM VENTURES LIMITED
CIN: L21093DL1980PLC010492
Regd. Office: HNO-MN01, Hub and Oak, E-14, Lower Ground Floor, Defence Colony, New Delhi-110024
Tel: +91-11-42420015 | E-mail: info@magnumventures.in
Website: www.magnumventures.in

Notice of 01/2022-23 Extra-Ordinary General Meeting and Remote E-Voting Information

Notice is hereby given that the 01/2022-23 Extra-Ordinary General Meeting (EGM) of the Members of MAGNUM VENTURES LIMITED (the Company) will be held on Wednesday, 08th February, 2023 at 01:00 P.M. through Video conferencing ("VC") to transact the Special Business, as set out in the Notice convening the said Extra-Ordinary General Meeting. The Notice of EGM and remote e-voting details have been sent to all the members who hold shares as on record date, i.e. 13th January, 2023, by email, whose email id is registered with the Company/RTA/Depository(s). The date of completion of email of the notices to the shareholders is January, 16th, 2023. The said documents can also be viewed on the company's website at www.magnumventures.in

Pursuant to General Circulars issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India, it is allowed to hold EGM through Video Conferencing (VC) or Other Audio Visual Means (OAVM).

In case you have not registered your email ID with the Company/ Depository, please follow below instructions to register your email ID for obtaining Notice of EGM and login details for e-voting.

Physical Holding: Send a request to Registrar and Transfer Agents of the Company, MAS Services Limited at info@masserv.com providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (Self attested scanned copy of PAN Card), AADHAR (Self attested scanned copy of AADHAR Card) for registering email address. Please send your bank detail with original cancelled cheque to our RTA (i.e. MAS Services Limited, T-34 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020) along with letter mentioning folio no. if not registered already.

Demat Holding: Please contact your Depository Participant (DP) and register your email address as per the process advised by DP. Please also update your bank detail with your DP for dividend payment by NACH if declare by company.

Further, pursuant to the provisions of section 108 of the Companies Act, 2013 read with rule 20 of Companies (Management and Administration) Rules, 2014 and regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has offered e-voting facility for transacting all the business by National Securities Depository Limited (NSDL) through their portal www.evoting.nsdl.com to enable the members to cast their votes electronically.

The member please note the following:

- The remote e-voting shall commence at 09.00 a.m. on Sunday, 5th February, 2023 and shall end at 05.00 p.m. on Tuesday, 7th February, 2023. The remote e-voting shall not be available beyond the aforesaid date & time.
- The cut-off date for determining the eligibility of members for remote e-voting and e-voting at EGM is 1st February, 2023.
- Any person who becomes member of the Company after dispatch of notice of the meeting and holding shares as on cut-off date i.e. 1st February, 2023, may obtain the user id and password by sending a request at evoting@nsdl.co.in or M/s MAS Services Ltd., R & T Agent of the Company at T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020 phone-011-26387281/82/83, Fax- 011-26387384, Email-info@masserv.com.
- However, if the members are already registered with NSDL for remote e-voting then they can use their existing user ID and password for casting their vote. The remote e-voting module shall be disabled by NSDL for voting thereafter.
- Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
- The facility for voting through e-voting shall be made available at the EGM and the members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.
- Members may go through the detailed e-voting instructions provided in the EGM Notice or visit <https://evotingindia.com> and Any query/grievance relating to e-voting may be addressed to Ms. Aaina Gupta, Company Secretary, Magnum Ventures Limited at cs_mv@citissahibabad.in or to Mr. Shravan Mangla, GM, Mas Services Limited, RTA at info@masserv.com.
- Mr. Munish Kumar Sharma (Advocate and Insolvency Professional), has been appointed as Scrutinizer for the e-voting process.

For Magnum Ventures Limited
Sd/-
Date: 17/01/2023
Place: Ghaziabad

Abhay Jain (Managing Director)
DIN: 01876385

KERALA WATER AUTHORITY e-Tender Notice
Tender No. : 149/2022-23/ KWA/ PHC/D1/TVM
Jan-2021-2024-CWSS to Pallickal Madavoor and Navaikulam Panchayaths Phase II-Supplying, Laying, Jointing, Testing, and Commissioning of Clear Water Pumping Main to Decentmukku OHSR in Navaikulam Panchayath-Pipeline Work
EMD : Rs. 5,00,000/- Tender Fee: Rs. 19,518/- Last Date for submitting Tenders: 09-02-2023 03:00pm Phone: 0471-2322303, **Website :** www.kwa.kerala.gov.in
KWA-JB-GL-6-1431-2022-23
Superintending Engineer PH Circle, Thiruvananthapuram

FORM NO. NCLT. 3A
[see rule 35]
Before the National Company Law Tribunal, Mumbai Bench Miscellaneous Application (IBC No.1181 of 2019)
IN
Company Petition No. 405/IB/2018
Notice of Interlocutory Application

Vishal Ghisulal Jain
Liquidator of Sterling SEZ and Infrastructure Limited
Registration No. IBB/PA-001/IP-P00419/2017-18/10742
AFA valid upto 02.01.2024
Registered email: vishal@cvashiljain.com
Having registered address at D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai – 400706.
Having communication address at 1003, Satra Plaza, Sector - 19D, Vashi, Navi Mumbai – 400703
....Applicant

Versus
Blue Mark Mercantile Limited
329-Jawahar Nagar Road No. 13, Goregaon (W), Mumbai- 400062
....Respondent No.1
Sterling Oil Resources Limited
Having its address at: 329, Sandeera House, Jawahar Nagar, Goregaon (West) Mumbai- 400062
....Respondent No.2
Sterling Port Limited
Having its address at: 43, Atlanta, Nelson Point, Mumbai- 400021
....Respondent No.4
Nitin JayantilalSandesara
Member of the Suspended Board of Directors of the Corporate Debtor DIN: 00255496
Having his address at: 39, Nutan Laxmi Society, Jyvd Scheme, N.S. Road 9, Vile Parle (W), Mumbai
....Respondent No.5
Chetan JayantilalSandesara
Member of the Suspended Board of Directors of the Corporate Debtor DIN: 00255677
Having his address at: 39, Nutan Laxmi Society, Jyvd Scheme, N.S. Road 9, Vile Parle (W), Mumbai
....Respondent No.6
PrivadarshanbhaiBhimbhai Mehta
Former Director of the Corporate Debtor DIN: 01392227
Having his address at: Opposite to Prithamagar, 1st Slope, Ellisbridge, Ahmedabad-380006
....Respondent No.7
Hitesh N. Patel
Member of the Suspended Board of Directors of the Corporate Debtor DIN: 00090549
Having his address at: 58A, Punit Nagar Society, Old Padra Road,Vadodra
....Respondent No.8
Having his address at: 58A, Punit Nagar Society, Old Padra Road,Vadodra
....Respondent No.9
IN THE MATTER OF:
SREI Infrastructure Finance Limited
Versus
..... Corporate Debtor
Having its address at: An Miscellaneous Application No.1181 of 2019Under Section 43 and 66 read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016, and Rule 11 of the NCLT Rules, 2016, seeking necessary directions against respondents and reversal of fraudulent transaction in the captioned Miscellaneous Application was presented by Mr. Vishal Ghisulal Jain, Liquidator of the Corporate Debtor on the 27th day of March 2019in Company Petition(B) No. 405/IB/2018. The captioned Miscellaneous Application is fixed for hearing before the Mumbai Bench of National Company Law Tribunal on 25.01.2023.Take notice that the Respondents as mentioned above are directed to be present before Hon'ble Tribunal, Mumbai Bench Vide Order dated 01.12.2022. Any person desirous of supporting or opposing the said Miscellaneous Application should send to the Applicant's advocate, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Applicant's advocate not later than two days before the date fixed for the hearing of the captioned Miscellaneous Application. Where he seeks to oppose the captioned Miscellaneous Application, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the captioned Miscellaneous Application will be furnished by the undersigned to any person directed the same on payment of the prescribed charges for the same. Dated: 17th January, 2023.
(Sd)
Adv. G. Aniruth Purosothaman (Advocate for Applicant)
Address: Office No. 1202, 12th Floor, Dalamal Tower, Nariman Point, Mumbai 400021

● RISING DEMAND FOR CREDIT

NBFCs seek liquidity support system

AJAY RAMANATHAN
Mumbai, January 16

WITH THE UNION Budget just two weeks away, a host of smaller non-banking financial companies (NBFC) are hoping for some liquidity-enhancement measures that will provide relief to them at a time when the cost of funding has gone up.

"While banks and HFCs (home finance companies) have an active liquidity support system through the RBI and NHB (National Housing Bank), there is no such support for NBFCs. Considering the stellar role of NBFCs in financial inclusion and job creation, it's about time that the government, in consultation with the RBI, creates a liquidity support system for NBFCs," Shachindra Nath, vice chairman and managing director, U GRO Capital, said.

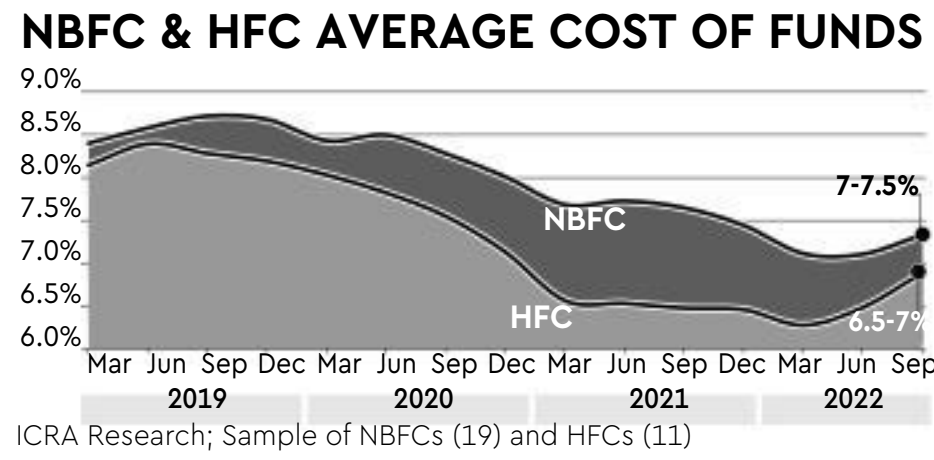
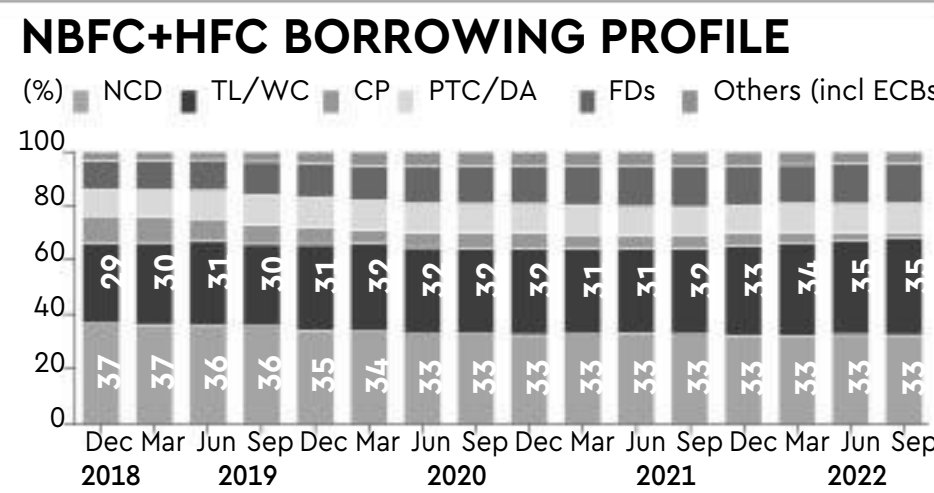
According to him, either SIDBI (Small Industries Development Bank of India) or NABARD (National Bank for Agriculture and Rural Development) should be made as the agency for providing active liquidity support to the NBFCs and there should be a budgetary allocation to SIDBI from the Government of India to provide this liquidity support."

In recent months, lenders have been scurrying for funds in a bid to meet the rising demand for credit. The liquidity crunch has been accentuated by the Reserve Bank of India's (RBI) mechanisms to remove excess liquidity from the financial system.

But unlike banks, most NBFCs are not allowed to raise deposits and have to rely on borrowings. In fact, the incremental borrowings of NBFCs have already risen by 100-150 basis points since April, according to ICRA. Going ahead, the credit rating agency expects the cost of funds of these entities to rise by 50-60 basis points.

With the majority of NBFC borrowings coming from banks, experts believe that the government should reintroduce the partial credit guarantee scheme in order to enhance the flow of credit to non-bank lenders.

During the height of the Covid-19 pandemic in 2020, the government had launched the Partial Credit Guarantee



[illegible]

તેઓના એબીએચએ એકાઉન્ટસ સાથે ડિજિટલી જોડવામાં આવ્યા છે ત્યારે, નાગરિકો તેઓની અનુકૂળતા મુજબ આવા રેકૉર્ડ્સ મેળવી શકશે અને તેને મેનેજ કરી શકશે.

[illegible][illegible]